

Dr. 3328/94

Files for AM
on 9/1/95

Dr. 3328/94
5/1/95

Dr. 3328/94

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Dated: 9.1.95

Sh. P.G. Zare, Counsel for the
applicant.

Issue notice to the respondents
to file reply within four weeks.

Notices are issued
to respondents on 1
10-1-95

No

List the case on 13.2.95 before
a Division Bench for admission hearing

Sh. P.G.
(B.S. Hegde)
M(5)

13.2.95
Sl. No. 10.

Applicant by Shri. P.G. Zare.
Respondent by Shri. V.S. Masurkar.

Respondents have since the
filing of the Petition, rejected
the applicant's demand for
revision by order dt. 30.1.95.
The initial prayer in the application
was for revision of the subsistence
allowance which was being
granted to the applicant. That
order is appealable. The applicant
will have to exhaust that remedy
and if the applicant is aggrieved
with the order, that may ultimately
be passed against him, he may
approach the Tribunal.

With this liberty, the present
O.A. is disposed of.

Order/ Judgment despatched
to Applicant/Respondent (s)

24/2/95

Dr. 3328/94

M.R. Kelhatkar

(M.R. Kelhatkar) (M.S. Deshpande)
J* M(A) V/c